CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 522/TT/2014

Coram:

Shri Gireesh B. Pradhan, Chairperson Shri A.K. Singhal, Member Shri A.S. Bakshi, Member

Date of Hearing : 07.07.2015

Date of Order : 14.03.2016

In the matter of:

Truing up of fee and charges under regulation 5 of Central Electricity Regulatory Commission (fees and charges of Regional Load Despatch Centre and other related matters) Regulations 2009 read with regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999, for Western Region Load Despatch Centre, for the control period 1.4.2009 to 31.03.2014.

And In the matter of:

Western Regional Load Despatch Centre
Power System Operation Corporation Ltd.Petitioner
(A wholly owned subsidiary of POWERGRID)
Registered office: - B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi - 110016

Versus

Users under the category of Distribution Licensees and Buyers

- 1. MSEDCI, Prakashgadh, 5th Floor, Bandra East, Maharashtra Mumbai 400051
- 2. GUVNL, Sardar Patel VidyutBhavan race Course Gujarat Vadodara 390007
- 3. MP Power Management Co Ltd, 3rd Floor, Block No 11, Shakti Bhavan, Madhyapradesh Rampur 482008
- 4. CSPDCL, PO Sunder Nagar Chhattisgarh Raipur, Dangania 492013
- 5. Electricity Department, UT of Daman & Diu, Sachivalaya, Daman & Diu Moti Daman 396210
- 6. UT of Dadra Nagar & Haveli, Secretariat, Electric Depatment, 66kv Amli Road, Dadra Nagar & Haveli Silvassa 396230
- 7. ESSAR STEEL INDIA LIMITED, 27th KM, SuratHazira Road, Gujarat Surat 394270



- 8. Goa Electricity Department, Government of Goa, 3rd Floor, VidyutBhavan, Goa, Goa Panjim 403001
- 9. Bhadravathi HVDC, Power Grid Corporation of India Ltd, Sumthana Village, Bhadravathi(Tahsil), Bhadravathi, Chandrapur(Dist), Maharashtra-442 902
- 10. Vindhayachal HVDC, Power Grid Corporation of India Ltd, P.O. Vindhyanagar, P.Box. No.12, Singrauli(Dist), Madhya Pradesh-486 885

Users under the category of Generating Stations and Sellers

- 11. Korba STPS STG (I& II), National Thermal Power Corporation, P.O.VikasBhavan, Jamnipali, Korba(Dist), Chhattisgarh- 495 450.
- 12. Korba STPS STG (III), National Thermal Power Corporation, P.O.VikasBhavan, Jamnipali, Korba(Dist), Chhattisgarh- 495 450.
- 13. STAGE-I, Vindhayachal STPS, National Thermal Power Corporation of India Ltd, P.O Vindhyanagar, Sidhi(Dist), Madhya Pradesh 486 885
- 14. STAGE-II, Vindhayachal STPS, National Thermal Power Corporation of India Ltd ,P.O Vindhyanagar, Sidhi(Dist),Madhya Pradesh 486 885
- 15. STAGE-III, Vindhayachal STPS, National Thermal Power Corporation of India Ltd, P.O Vindhyanagar, Sidhi(Dist), Madhya Pradesh 486 885
- 16. STAGE-IV, Vindhayachal STPS, National Thermal Power Corporation of India Ltd, P.O Vindhyanagar, Sidhi(Dist), Madhya Pradesh 486 885
- 17. Kawas Gas Power Project, National Thermal Power Corporation of India Ltd , P.O.AdityaNagar,Surat- 394 516
- 18. Gandhar Gas Power Project, National Thermal Power Corporation of India Ltd, P.O.NTPC Township, Bharuch(Dist), Gujarat- 392215
- 19. SIPAT TPS Stg-I, National Thermal Power Corporation of India Ltd, SIPAT, Chhattisgarh.
- 20. SIPAT TPS Stg-II, National Thermal Power Corporation of India Ltd, SIPAT, Chhattisgarh.
- 21. Mouda STPP, NTPC Ltd, MoudaRamtek Road, P.O. Mouda, Nagpur (Dist), Maharashtra
- 22.2 X 135 MW Kasaipali Thermal Power Project, ACB (India) Ltd. District Korba Chhattisgarh Chakabura 495445 poweraryan2x135@yahoo.com 9425282001
- 23. Bharat Aluminium Co. Ltd, Captive Power plant-II, BALCO Nagar Chhattisgarh Korba 495684
- 24. Costal Gujarat Power Ltd, TundaVandh Road, Tunda Village, Mundra, Gujarat Kutch 370435
- 25.DB Power, Village Baradarha, Post Kanwali, Dist Janjgir, Champa, Chhattisgarh Baradarha 495695
- 26. Jindal Power Ltd. Stg-I, OP Jindal STPP, PO-Tamnar, Gjarghoda Tehsil, Chhattisgarh District Raigarh, 496107
- 27. Jindal Power Ltd. Stg-II, OP Jindal STPP, PO-Tamnar, Gjarghoda Tehsil, Chhattisgarh District Raigarh, 496107
- 28. Plot No Z-9, Dahej SEZ Area (Eastern side), At Dahej, Taluka-Vagra, Gujarat Dist-Bharuch, 392130
- 29. EMCO Power Ltd, Plot No B-1, Mohabala MIDC Growth Center Post Tehsil Warora, Dist Chandrapur Maharashtra Chandrapur 442907



- 30.ESSAR POWER MP LTD. Village Bandhora, Post Karsualal, Tehsil Mada, Madhya Pradesh Distt. Singrauli 486886
- 31.GMR CHHATTISGARH ENERGY LTD Skip House, 25/1, Museum Road Karnataka Banglore 560025
- 32. JaipeeNigri Super Thermal Power Project, Nigri District, Madhya Pradesh Singrauli 486668
- 33. DCPP, OP Jindal STPP, PO-Tamnar, Gjarghoda Tehsil, Chhattisgarh District Raigarh, 496107
- 34. Nuclear Power Corporation of India ltd, Kakrapara Atomic Power Station, PO via Vyara, Gujarat Dist Surat 395651
- 35. Tarapur Atomic Power Station 1&2, Nuclear Power Corporation of India Ltd,P.O.TAPP, Thane(Dist), Maharashtra- 401 504
- 36. Tarapur Atomic Power Station 3&4, Nuclear Power Corporation of India Ltd,P.O.TAPP, Thane(Dist), Maharashtra- 401 504
- 37. Managing Director, Korba West Power Co.Ltd., Village ChhoteBhandar, P.O. Bade Bhnadar, Tehsil Pussore, District Raigarh, Chhattisgarh Raigarh 496100 switchyard.
- 38. KSK Mahanadhi , 8-2-293/82/A/431/A, Road No 22 Jubilee Hills Andhra Pradesh Hyderabad 500033
- 39. LANCO Power Ltd, Plot No 397, phase -III, UdyogVihar, Haryana Gurgaon 122016
- 40. NTPC-SAIL Power Company Privte Ltd, Puranena Village, Chhattisgarh Dist Durg, Bhilai 490021
- 41. Ratnagiri Gas & Power Pvt Ltd, 2nd Floor, Block-2, IGL Complex, Sector-126, Expressway, Utterpradesh Noida 201304
- 42. Sasan Power Ltd, DAKC, I Block, 2nd Floor, North Wing, Thane Belapur Road, Koparkhairana Maharashtra New Mumbai 400710
- 43.NCA, Narmada Sadan, Sector -B, Scheme No 74, Vijaynagar, Madhyapradesh Indore 452010
- 44. Vandana Vidyut Bhavan, M. G. Road Chhattisgarh Raipur 492001

Users under the category of Inter State Transmission Licensees

- 45. Power Grid Corporation of India Ltd. Western Region I Headquarters, PO Uppalwadi, Sampritinagar, Maharashtra Nagpur 440026
- 46. ESSAR Power Transmission Co Lyd, A-5, Sector -3, Gautam Buddha Nagar, Utterpradesh Noida 201301
- 47. Jindal Power Ltd., OP Jindal STPP, OP Jindal STPS, PO- Tamnar, Chhattisgarh District Raigarh, 496107
- 48. Torrent POWERGRID Ltd, Torrent House, Off Ashram Road, Gujarat Ahmedabad 380009
- 49. Western Region Transmission (Gujarat) Pvt Ltd, 12th Floor, Building No 10-B, DLF, Cyber City, Haryana Gurgaon 122002
- 50. Western Region Transmission (Maharashtra) Pvt Ltd, 12th Floor, Building No 10-B, DLF, Cyber City, Haryana Gurgaon 122002
- 51. Adani Power Ltd. Achalraj, Opp Mayor Bungalow Law Garden Gujarat Ahmedabad 380006

... Respondents



The following were present:

Shri Aditya P. Das, WRLDC, POSOCO

Shri V.K. Agrawal, POSOCO

Ms. Pragya Singh, POSOCO

Shri Nishant Gupta, NTPC

<u>ORDER</u>

The present petition has been preferred by Power System Operation

Corporation Ltd. ("the petitioner"), for truing up of Western Regional Load Dispatch

Centre (WRLDC) charges under regulation 5 of Central Electricity Regulatory

Commission (Fees and Charges of Regional Load Despatch Centre and other

related matters) Regulations 2009 (hereinafter referred to as "the RLDC fees

regulations 2009") read with regulation 111 of the Central Electricity Regulatory

Commission (Conduct of Business) Regulation, 1999 for the control period 1.4.2009

to 31.3.2014. The petitioner, Western Regional Load Despatch Centre (WRLDC) is

the apex body to ensure integrated operation of the Western Regional Power

System. WRLDC is empowered under Section 29(1) of the Electricity Act, 2003 ("the

Act") to give such directions and exercise and supervision and control as may be

required for ensuring stability of grid operation and for achieving the maximum

economy and efficiency of the power system in the Western Region. WRLDC is also

responsible for carrying out real time operations for grid control and despatch of

electricity over inter-regional links in accordance with the Grid Standards and the

Grid Code.

The Respondents are distribution licensees, generating stations and inter-state

transmission licensees who are users of the Western Regional Load Dispatch

Centre.

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- 2. The instant petition was filed on 5.12.2014.
- 3. The brief facts of the case are as follows:-
- (a) The Fees and Charges of WRLDC (POSOCO portion) for the control period 1.4.2009 to 31.3.2014 was allowed based on capital cost of ₹2556.95 lakh vide order dated 11.3.2011 in Petition No. 92/2010 in accordance with the RLDC fees regulations 2009. The fee and charges allowed for the control period 2009-14 is as under:-

(₹ in lakh)

Particulars	2009-	2010-	2011-	2012-13	2013-14
	10	11	12		
Depreciation	476.08	480.13	558.67	735.11	994.40
Interest on Loan	35.69	18.69	8.70	6.29	5.26
Return on Equity	180.85	182.01	207.46	267.78	354.68
Interest on Working Capital	73.82	91.14	102.04	116.50	130.33
O & M Expenses	323.42	536.17	549.65	563.90	578.97
(excluding Human Resource					
Expenses)					
Human Resource Expenses	860.30	991.27	1103.24	1248.89	1365.14
NLDC Charges & Corporate	715.63	933.80	1094.51	1240.97	1321.65
Office expenses					
Total	2665.79	3233.21	3624.28	4179.44	4750.43

(b) In the instant petition the petitioner has claimed the following Fees and Charges of WRLDC for the control period 1.4.2009 to 31.03.2014 based on the actual expenditure incurred:-

(₹ in lakh)

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation	474.30	480.18	384.90	194.29	214.05
Interest on Loan	12.42	2.50	0.00	0.00	0.00
Return on Equity	181.50	184.87	190.67	197.95	211.51
Interest on Working Capital	72.29	85.66	98.23	123.71	125.88
O & M Expenses	513.90	606.13	703.74	854.77	833.89
(excluding Human Resource					
Expenses)					
Human Resource Expenses	977.79	1167.99	1323.16	1437.74	1453.13
NLDC Charges & Corporate	375.17	639.87	546.35	718.29	829.90
Office expenses					
Total	2607.38	3167.20	3247.05	3526.75	3668.35

- 4. The hearings in this matter were held on 31.3.2015 and 7.7.2015. None of the respondents have filed their reply.
- 5. The petitioner was directed to file additional information vide RoP of hearing dated 31.3.2015 and 7.7.2015, In response, the petitioner has submitted its response vide affidavit dated 29.5.2015, 1.7.2015 and 12.8.15. Having heard the representatives of the petitioner and perused the material on record, we proceed to dispose of the petition, as stated in the subsequent paragraphs.

TRUING UP OF FEE AND CHARGES FOR CONTROL PERIOD 2009-14

- 6. Clause (5) of the RLDC Regulations 2009 provides for the true up of the RLDC fees and charges determined by the Commission. The relevant provision for true up of the RLDC fees and charges are extracted as under:-
- "(1) The Commission shall carry out truing up exercise along with the application for determination of fees and charges filed for the period after the expiry of the control period, for the fees and charges recovered up to 31.3.2014 and admitted by the Commission after prudence check at the time of truing up.
- (2) The Power System Operation Company shall make an application, in the formats annexed as Appendix I to these regulations, for carrying out truing up exercise by 31.10.2014.
- (3) The Power System Operation Company shall submit along with the application for truing up, details of capital expenditure including additional capital expenditure, sources of financing, human resource expenditure, operation and maintenance expenditure, etc incurred for the period from 1.4.2009 to 31.3.2014, duly audited and certified by the auditors.
- (4) Where after the truing up, the charges recovered exceeds the charges approved by the Commission under these regulations, the Power System Operation Company shall refund to the users, the excess amount so recovered along with simple interest at the rates specified in the proviso to this regulation.
- (5) Where after the truing up, the charges recovered is less than the charges approved by the Commission under these regulations, the Power System Operation Company shall recover from the users, the under-recovered amount along with simple interest at the rates specified in the proviso to this regulation.



(6) The amount under-recovered or over-recovered, along with simple interest at the rates specified in the proviso to this regulation, shall be recovered or refunded by the Power System Operation Company in six equal monthly Instalments starting within three months from the date of the order issued by the Commission after the truing up exercise:

Provided that the rate of interest, for clauses (4), (5) and (6) of this regulation, for calculation of simple interest shall be considered as under:-

- (i) SBI short-term Prime Lending Rate as on 01.04.2009 for the year 2009-10.
- (ii) SBI Base Rate as on 01.07.2010 plus 350 basis points for the year 2010-11.
- (iii) Monthly average SBI Base Rate from 01.07.2010 to 31.3.2011 plus 350 basis points for the year 2011-12. (iv) Monthly average SBI Base Rate during previous year plus 350 basis points for the year 2012-13 and 2013-14;

Provided further that in cases where charges have already been determined on the date of issue of this notification, the above provisions shall be given effect to at the time of truing up."

7. The truing up of fee and charges for the control period 2009-14 has been determined as discussed below:-

Capital Cost

- 8. Clause (2) of Regulation 6 of the RLDC fees regulations 2009 provides that:-
 - "(2) The capital cost admitted by the Commission after prudence check shall form the basis for determination of charges."

The petitioner has claimed admitted capital cost of ₹ 2556.95 lakh as on 31.3.2009 for the purpose of tariff.

9. The petitioner has claimed capital cost of ₹ 2556.95 lakh as on 31.3.2009 for the purpose of tariff as admitted vide order dated 11.3.2011 in Petition No. 92/2010. The same has been considered as the opening capital cost as on 1.4.2009 for

determination of tariff in accordance with Regulation 6 of the RLDC fees regulations 2009.

Additional Capital Expenditure

- 10. Clause 1 of Regulation 7 of the RLDC fees regulations 2009 provides as follows:-
 - "(1) The capital expenditure incurred or projected to be incurred after the date of commercial operation may, in its discretion, be admitted by the Commission, subject to prudence check:

Provided that any expenditure on acquiring the minor items or the assets like tools and tackles, furniture, air-conditioners, voltage stabilizers, refrigerators, coolers, fans, washing machines, heat convectors, mattresses, carpets etc. brought after the date of commercial operation shall not be considered for additional capitalization for determination of fees and charges."

11. The capital expenditure (including additional capital expenditure) allowed to WRLDC, vide order dated 11.3.2011 in Petition No. 92/2010, is as under:

(₹ in lakh)

						,
	As on	2009-10	2010-11	2011-12	2012-13	2013-14
	31.3.2009					
Gross Block	2556.95	2556.95	2557.95	2588.95	3257.95	4247.95
Additional Capital	-	1.00	31.00	669.00	990.00	1400.00
Expenditure allowed						
vide petition # 92/2010						
Capital cost allowed	2556.95	2557.95	2588.95	3257.95	4247.95	5647.95

12. The additional capital expenditure actually incurred during the control period 2009-14, as per Auditor Certificate dated 10.7.2015 submitted vide affidavit dated 12.8.2015, is as under is as under:-

(₹ in lakh)

	As on 31.3.2009	2009-10	2010-11	2011-12	2012-13	2013-14
Gross Block	2556.95	2556.95	2575.43	2703.65	2791.88	2873.81
Actual Additional Capital Expenditure claimed	-	19.01	133.15	89.74	115.14	130.28
Assets Decapitalised		0.53	4.93	1.51	33.21	2.08
Capital cost claimed	2556.95	2575.43	2703.65	2791.88	2873.81	3002.01

13. The year wise detail of additional capital expenditure incurred is as under:-

S.	Description	2009-10	2010-11	2011-12	2012-13	2013-14
No.						
1	Free Hold Land	-	-	-	-	-
2	Lease Hold Land	-	-	ı	-	-
3	Building & Other Civil Works	-	-	-	-	-
4	Auxilliary Power System	-	-	0.86	0.07	-
5	Office Furniture & furnishing (including communication equipment)	13.84	41.08	31.31	3.18	6.44
6	Others	0.08	8.70	-	10.13	-
7	IT Equipments (SCADA Hardware with Test Equipments and Spares)	5.09	58.69	54.92	35.73	69.43
8	Software (IT equipments)	-	24.68	2.65	66.03	54.41
	TOTAL claimed	19.01	133.15	89.74	115.14	130.28

- 14. The petitioner has submitted the following reasons for variation in the actual capital expenditure incurred from CAPEX allowed by CERC:
- (i) The RLDCs and NLDC are Control Centre based organizations. The SCADA/EMS, IT system and other facilities have been established for smooth operation of the functions comprising of system operation and market operation in real time, operational planning, post operation analysis, scheduling, energy accounting, reporting systems, etc. The CAPEX requirements are need based and lumpy in nature. In case of SCADA systems it is for up gradation of existing

systems at an interval of five to seven years. The Hon'ble Commission has recognized this requirement and has allowed a faster depreciation rate so that replacement can be carried out in about seven years.

- (ii) A CAPEX of Rs 3091 lakh was approved for 2009-14. Major part of this amounting to Rs.2500 lakh was for up gradation of the existing SCADA/ EMS system of WRLDC during 2010-11 to 2013-14. Initially the process of up gradation of SCADA system was taken up only for the RLDCs. However, at the subsequent developments at the Regional Power Committee forum it was desired by the constituents that the Regions take up the up gradation of SCADA system in a unified manner to ensure seamless data integration in the overall interest of all the SLDCs and RLDCs.
- 15. The Commission observed that RLDCs should have assessed the projected expenditure realistically while making the application for approval of fees and charges. During the course of hearing on 31.3.2015, the Commission asked the representative of POSOCO to explain non-utilisation of fees and charges approved by the Commission.
- 16. The representative of POSOCO submitted as under:-
- (a) The orders approving the fees and charges were issued by the Commission in2011, by which time considerable part of the control period was already over;
- (b) Actual capital expenditure was mainly on account of integrated implementation of various SCADA/EMS projects for RLDCs and SLDCs which was incurred subsequent to the order dated 28.12.2011, in Petition No. 32/MP/2011, filed by PGCIL;
- (c) During the tariff period there was a reduction of prices of the electronics items

leading to an approximate variation of 30%;

- (d) The CAPEX requirements are need based and lumpy in nature and that the Commission has recognized this requirement and allowed a faster depreciation rate so that replacement can be carried out in about seven years; and
- (e) The approved capital expenditure also included WAMS and ERP project which have been taken up for implementation by PGCIL.
- 17. Accordingly, the details of additional capital expenditure allowed are given as below. The expenditure on office furniture and furnishing has been disallowed in terms of proviso to Clause 1 of Regulation 7 of the RLDC fees regulations 2009.

(₹ in lakh)

S. No.	Description	2009-10	2010-11	2011-12	2012-13	2013-14
1	Free Hold Land	-	=	•	=	-
2	Lease Hold Land	-	=	•	=	-
3	Building & Other Civil Works	-	-	-	-	-
4	Auxilliary Power System	-	-	0.86	0.07	-
5	Office Furniture & furnishing (including communication equipment)	-	-	-	-	-
6	Others	-	-	-	-	-
7	IT Equipments (SCADA Hardware with Test Equipments and Spares)	5.09	58.69	54.92	35.73	69.43
8	Software (IT equipments)	-	24.68	2.65	66.03	54.41
	TOTAL add cap allowed	5.09	83.37	58.43	101.83	123.84
	Decapitalisation allowed	0.53	4.93	1.51	33.21	2.08
	Net add cap allowed	4.56	78.44	56.92	68.62	121.76

18. The capital expenditure (including additional capital expenditure) allowed to WRLDC is as under:

	As on	2009-10	2010-11	2011-12	2012-13	2013-14
	31.3.2009					
Gross Block	2556.95	2556.95	2561.51	2639.95	2696.87	2765.49
Additional Capital		4.56	78.44	56.92	68.62	121.76
Expenditure allowed						
Capital cost allowed	2556.95	2561.51	2639.95	2696.87	2765.49	2887.25

DEBT- EQUITY RATIO

- 19. Regulation 8 of the RLDC fees regulations 2009 provides as under:-
- "(1) The actual debt: equity ratio appearing in the books of accounts as on the date of transfer shall be considered for the opening capital cost of National Load Despatch Centre and Regional Load Despatch Centres.
- (2) For an investment made on or after the date of transfer, if the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:

Provided that where equity actually deployed is less than 30% of the capital cost, the actual equity shall be considered for determination of charges:

Provided further that the equity invested in foreign currency shall be designated in Indian rupees on the date of each investment.

Explanation.- The premium, if any, raised by the Power System Operation Company while issuing share capital and investment of internal resources created out of its free reserve, for the funding of the capital expenditure, and funds created out of the LDC Development Fund as approved by the Commission shall be reckoned as paid up capital for the purpose of computing return on equity, provided such premium amount and internal resources are actually utilised for meeting the capital expenditure."

- 20. The debt: equity ratio as on 31.3.2009 admitted by the Commission vide order dated 11.3.2011 in Petition No. 92/2010 has been considered as on 1.4.2009 for determination of tariff in accordance with the Regulation 8 of the RLDC fees regulations 2009.
- 21. Debt-equity ratio of 70:30 has been adopted for the additional capital expenditure and accordingly equity base for different years of the tariff period has been determined.

Return on Equity ("ROE")

22. Regulation 12 of the RLDC fees regulations provides that:-

- "12. Return on equity. (1) Return on equity shall be computed in Rupee term on equity base determined in accordance with Regulation 8 of these regulations.
 - (2) Return on equity shall be computed on pre-tax base rate of 16% to be grossed up as per the sub-clause (3) of this regulation.
 - (3) The rate of return on equity shall be computed by grossing up the base rate with the normal tax rate for the financial year 2009-10 applicable to the Power System Operation Company:

Provided that return on equity with respect to the actual tax rate applicable to the Power System Operation Company in line with the provisions of the relevant Finance Acts of the respective year during control period shall be trued up at the end of the control period.

(4) Rate of return on equity shall be rounded off to three decimal points and be computed as per the formula given below:-

Rate of pre-tax return on equity = Base rate / (1-t)

Where t is the applicable tax rate in accordance with sub clause (3)."

- 23. As per para 12(c)(v) of the petition, Debt portion of the capital cost has been financed from LDC development fund and Equity portion has been met from own resources.
- 24. MAT rate has been applied for working out the pre-tax ROE for the year 2009-10 and corporate tax rate for the respective year has been applied for the remaining years of the control period.
- 25. The ROE as trued up and allowed is as follows:-

(₹ in lakh)

Return on Equity	2009-10	2010-11	2011-12	2012-13	2013-14
Approved vide order dated 11.3.2011	180.85	182.01	207.46	267.78	354.68
Claimed by the petitioner	181.50	184.87	190.67	197.95	211.51
Allowed after truing up in this order	143.92	181.86	184.59	189.05	200.40

Interest on Loan ("IoL")

26. Regulation 13 of the RLDC fees regulations 2009 provide the methodology for working out weighted average rate of Interest on Loan. The Commission in its earlier

order dated 11.3.2011 in Petition No. 92/2010 has observed that:-

- "...The interest on Loan has been calculated on the basis of the interest rate prevailing as on 1.4.2009. Any change in rate of Interest subsequent to 1.4.2009 will be considered at the time of truing up."
- 27. The petitioner has submitted the weighted average rate of IoL, based on its actual loan portfolio and rate of interest. Accordingly, the IoL has been calculated based on actual interest rate submitted by the petitioner, in accordance with the Regulation 13 of the RLDC fees regulations 2009.
- 28. As mentioned in para 23 above, debt portion of the capital cost has been financed from LDC development fund, therefore, no loL is being allowed on the Add-Cap for 2009-14. The details of weighted average rate of interest are placed in Annexure-1. The loL worked out is as follows:-

(₹ in lakh)

					(\
Interest on Loan	2009-10	2010-11	2011-12	2012-13	2013-14
Approved vide order dated 11.3.2011	35.69	18.69	8.70	6.29	5.26
Claimed by the petitioner	12.42	2.50	0.00	0.00	0.00
Allowed after truing up in this order	24.87	9.90	2.49	0.00	0.00

Depreciation

29. The depreciation has been worked out as per the methodology provided in the Regulation 14 of the RLDC fees regulations 2009. The depreciation allowed is as follows:-

Depreciation	2009-10	2010-11	2011-12	2012-13	2013-14
Approved vide order dated	476.08	480.13	558.67	735.11	994.40
11.3.2011					
Claimed by the petitioner	474.30	480.18	384.90	194.29	214.05
Allowed after truing up in this	476.30	484.35	496.53	509.72	195.89
order					

Operation & Maintenance Expenses ("O&M Expenses")

30. The summary of O&M expenses allowed during the control period 2009-14 is as under:

(₹ in lakhs)

	2009-10	2010-11	2011-12	2012-13	2013-14
Repairs and maintenance Expenses	140.96	343.28	345.73	348.31	351.05
Administrative and general expenses, etc	182.45	192.89	203.92	215.59	227.92
Total O&M Expenses	323.42	536.17	549.65	563.90	578.97

31. Against the above the summary of actual O&M expenses incurred by the petitioner during the control period 2009-14 is as under:-

	2009-10	2010-11	2011-12	2012-13	2013-14
Repairs and maintenance expenses	173.69	366.71	372.35	427.31	438.17
Administrative and general expenses, etc	340.21	239.42	331.39	427.46	395.72
Total O&M Expenses	513.90	606.13	703.74	854.77	833.89

- 32. The petitioner has submitted the following reasons for variation in the actual expenses from the approved expenses:
- (i) The AMC of SCADA system (including both domestic and foreign components) was awarded for five years at an amount of Rs. 1576.90 Lakhs. The increase in repairs and maintenance expenses was mainly on account of increase in foreign exchange rate which resulted in a marginal increase in R&M.
- (ii) Under administrative and general expenses, the expenses on account of watch & ward expenses have increased due to requisite security personnel deployment as per the advice of Security Agencies. The other such expenses also include meeting expenses, horticulture, annual cultural expenses and other miscellaneous expenses.
- 33. Clause 4 of Regulation 15 of the RLDC fees regulations provides that:-

- "(4) The actual expenditure towards Annual Maintenance Contract (AMC), after prudence check, shall be considered in arriving at the Operation and Maintenance Expenses during 2009-10 to 2013-14"
- 34. As there has been substantive increase in R&M due to AMC of SCADA and increase in administrative and general expenses due to security personnel deployment. Therefore, the actual O&M expenses incurred by the petitioner have been allowed.

HUMAN RESOURCE EXPENSES

35. The summary of human resource expenses allowed by CERC during the control period 2009-14 is as under:

(₹ in lakhs)

	2009-10	2010-11	2011-12	2012-13	2013-14
Normalised HR- Cost as per RLDC fees Regulations	860.30	909.51	961.54	1016.54	1074.68
HR Cost for additional man power requirement	0.0	81.75	141.70	232.35	290.45
Total HR Expenses	860.30	991.27	1103.24	1248.89	1365.14
No. of Employees (Executive and Nonexecutive)	81	89	95	105	111

36. The summary of actual human resource expenses incurred during the control period 2009-14 is as under:-

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Total HR Expenses (₹ in lakhs)	977.79	1167.99	1323.16	1437.74	1453.13
No. of Employees (at the beginning of each year)	78	85	89	81	86

37. The petitioner has submitted the reasons for increase in the actual expenses from the expenses approved by CERC as given below:-

- (i) The HR expenses were calculated as per the regulation while keeping provisions of 50% increase in employee Salary in the year 2007- 08 and 2008-09 on account of pay revision whereas the increase in the wages was much higher. This has resulted in the increase in HR expenses.
- (ii) POSOCO is a subsidiary of POWERGRID. The employees posted in POSOCO are on secondment basis from POWERGRID and their total emoluments are protected. The manpower under the executive category has been added at regular intervals. During 2009 14, 18 executives have been posted in WRLDC at induction level, i.e. Engineer Trainee. Further strengthening is being done every year to meet the specialized manpower requirement on a sustained basis. The increase in manpower is being done gradually at the induction level to ensure career progression of the employees.
- 38. In view the justification submitted by the petitioner, the actual HR expenses incurred by the petitioner has been allowed.

(₹ in lakhs)

	2009-10	2010-11	2011-12	2012-13	2013-14
Allowed after truing up in this	977.79	1167.99	1323.16	1437.74	1453.13
order					

Interest on Working Capital ("IWC")

39. The IWC has been worked out as per the methodology provided in the Regulation 17 of the RLDC fees regulations 2009 and allowed as under:-

Interest on Working Capital	2009-10	2010-11	2011-12	2012-13	2013-14
Approved vide order dated	73.82	91.14	102.04	116.50	130.33
11.3.2011					
Claimed by the petitioner	72.29	85.66	98.23	123.71	125.88
Allowed after truing up in this order	71.59	80.23	87.35	115.25	116.67

NLDC CHARGES

- 40. Regulation 18 (3) of the RLDC fees regulations provides for apportionment of the NLDC charges and corporate office expenses among the RLDCs as under:
 - "(3) NLDC charges and corporate office expenses shall be apportioned to the Regional Load Despatch Centre on the basis of the demand served in the respective region."
- 41. In accordance with the above provision, NLDC charges as approved in petition No. 524/2014 have been apportioned among the five Regional Load Despatch Centres to be recovered along with their fees and charges.

APPROVED RLDC FEES AND CHARGES FOR THE CONTROL PERIOD 2009-14

42. The detailed computation of the various components of the trued up Fees and charges for Western Regional Load Despatch Centre allowed during the control period 2009-14 is summarized as under:

	2009-10	2010-11	2011-12	2012-13	2013-14
Depreciation					
Opening Gross Block	2556.95	2561.51	2639.95	2696.87	2765.49
Addition during 2009-14	4.56	78.44	56.92	68.62	121.76
Closing Gross Block	2561.51	2639.95	2696.87	2765.49	2887.25
Average Gross Block	2559.23	2600.73	2668.41	2731.18	2826.37
Rate of Depreciation	18.611%	18.624%	18.608%	18.663%	18.812%
Depreciable Value (excluding IT equipments and softwares)	724.40	723.24	722.18	721.29	720.19
Depreciable value of IT equipments and softwares	1754.35	1797.14	1865.99	1929.75	2026.16
Total Depriciable Value	2478.74	2520.37	2588.17	2651.04	2746.35
Depreciation	476.30	484.35	496.53	509.72	195.89
Interest on Loan					
Gross Normative Loan	1811.00	1811.00	1811.00	1811.00	1811.00
Cumulative Repayment upto Previous Year	592.88	1069.18	1553.53	1811.00	1811.00
Net Loan-Opening	1218.12	741.82	257.47	0.00	0.00
Addition due to Additional Capitalisation	0.00	0.00	0.00	0.00	0.00
Repayment during the year	476.30	484.35	257.47	0.00	0.00
Net Loan-Closing	741.82	257.47	0.00	0.00	0.00
Average Loan	979.97	499.65	128.73	0.00	0.00

Weighted Average Rate of Interest on	2.5379%	1.9823%	1.9362%	2.1009%	1.8170%
Loan Interest	24.87	9.90	2.49	0.00	0.00
Return on Equity	24.07	3.30	2.73	0.00	0.00
Opening Equity	745.95	747.32	770.85	787.93	808.51
Addition due to Additional	1.37	23.53	17.08	20.59	36.53
Capitalisation	1.07	20.00	17.00	20.00	00.00
Closing Equity	747.32	770.85	787.93	808.51	845.04
Average Equity	746.63	759.08	779.39	798.22	826.78
Return on Equity (Base Rate)	16.00%	16.00%	16.00%	16.00%	16.00%
Tax rate for the respective years	16.995%	33.217%	32.445%	32.445	33.990%
				%	
Rate of Return on Equity (Pre Tax)	19.276%	23.958%	23.684%	23.684	24.239%
D (440.00	101.00	404.50	%	222.42
Return on Equity (Pre Tax)	143.92	181.86	184.59	189.05	200.40
Interest on Working Capital					
NLDC Charges	30.69	53.27	45.24	63.63	74.87
O & M Expenses Excluding Human Resource Expenses	42.83	50.51	58.65	71.23	69.49
Human Resouce Expenses	81.48	97.33	110.26	119.81	121.09
Receivables	429.44	528.29	556.80	645.02	616.40
Total	584.43	729.41	770.95	899.69	881.85
Rate of Interest	12.25%	11.00%	11.33%	12.81%	13.23%
Interest	71.59	80.23	87.35	115.25	116.67
Annual Fees and Charges					
Depreciation	476.30	484.35	496.53	509.72	195.89
Interest on Loan	24.87	9.90	2.49	0.00	0.00
Return on Equity	143.92	181.86	184.59	189.05	200.40
Interest on Working Capital	71.59	80.23	87.35	115.25	116.67
O & M Expenses Excluding Human Resource Expenses	513.90	606.13	703.74	854.77	833.89
Human Resouce Expenses	977.79	1167.99	1323.16	1437.74	1453.13
NLDC Charges & Corporate Office expenses	368.25	639.27	542.92	763.57	898.41
Total	2576.62	3169.75	3340.78	3870.10	3698.39

43. The total truing up liability due to the variation in the trued up charges and the charges allowed vide order No. 92/2010 is as under:

	2009-	2010-	2011-	2012-13	2013-14
Fees and Charges allowed vide order no. 92/2010	2665.79	3233.21	3624.27	4179.44	4750.43
Trued up fees and charges	2576.62	3169.75	3340.78	3870.10	3698.39
Truing up liability	-89.17	-63.46	-283.49	-309.34	-1052.04

44. The petitioner has also claimed Foreign Exchange Rate Variation (FERV) of Rs. 88.08 lakhs on the foreign loan during the 2009-14 control period as under:-

Details	2009-10	2010-11	2011-12	2012-13	2013-14	Total
FERV WRLDC-IBRD-II	5.15	3.44	10.85	25.47	39.89	84.81
FERV NLDC Portion	0	0	-0.56	0.95	2.88	3.27
Total FERV	5.15	3.44	10.29	26.42	42.77	88.08

- 45. In accordance with para 5.4 of the Statement of Reasons in the RLDC fees regulations 2009, the foreign exchange rate variation corresponding to the normative foreign debt, in the relevant year on year-to-year basis as expense in the period in which it arises shall be recoverable.
- 46. The representative of POSOCO, during the hearing on 31.3.2015, requested the Commission to allow it to refund the excess amount of fees and charges recovered from the beneficiaries along with interest in one instalment, within three months from the date of approval by the Commission, instead of the six instalments as provided in the RLDC fees regulations 2009.
- 47. Taking into consideration the submissions made by the RLDCs in the petitions and by the representative of POSOCO during the hearing, the Commission directed the petitioner to refund 95% of the refundable fees and charges as specified in the petition in case of NLDC, NRLDC, SRLDC, WRLDC and ERLDC along with interest in one instalment within two months. The interest on refundable amount is to be worked out on yearly basis till the amount is refunded in one instalment. However, in case of NERLDC, shortfall in fees and charges can be recovered after issue of final order.

This order disposes of Petition No.522/TT/2014. 48.

Sd/-(A.S. Bakshi) Member

Sd/-(A. K. Singhal) Member

Sd/-(Gireesh B. Pradhan) Chairperson

Order in Petition No. 522/TT/2014

Annexure 1

	CALCULATION OF WEIGHTED AVERAGE RATE OF INTEREST ON LOAN								
					(Rs	s. in Lacs)			
	Details of Loan	2009-10	2010-11	2011-12	2012-13	2013-14			
1	IBRD- II								
	Gross loan opening	1811.00	1811.00	1811.00	1811.00	1811.00			
	Cumulative Repayment upto DOCO/previous year	197.79	285.65	379.16	478.70	584.68			
	Net Loan-Opening	1613.21	1525.35	1431.84	1332.30	1226.32			
	Additions during the year	0.00	0.00	0.00	0.00	0.00			
	Repayment during the year	87.86	93.51	99.54	105.98	112.80			
	Net Loan-Closing	1525.35	1431.84	1332.30	1226.32	1113.52			
	Average Loan	1569.28	1478.60	1382.07	1279.31	1169.92			
	Rate of Interest	2.5379%	1.9823%	1.9362%	2.1009%	1.8170%			
	Interest	39.83	29.31	26.76	26.88	21.26			
	Rep Schedule	30 Ha	olf yearly In:	stallments	from 15.12	2.2006			
	Total Loan								
	Gross loan opening	1811.00	1811.00	1811.00	1811.00	1811.00			
	Cumulative Repayment upto DOCO/previous year	197.79	285.65	379.16	478.70	584.68			
	Net Loan-Opening	1613.21	1525.35	1431.84	1332.30	1226.32			
	Additions during the year	0.00	0.00	0.00	0.00	0.00			
	Repayment during the year	87.86		99.54		112.80			
	Net Loan-Closing	1525.35	1431.84	1332.30	1226.32	1113.52			
	Average Loan	1569.28	1478.60	1382.07	1279.31	1169.92			
	Rate of Interest	2.5379%	1.9823%	1.9362%	2.1009%	1.8170%			
	Interest	39.83	29.31	26.76	26.88	21.26			